

**IN INCOME TAX APPELLATE TRIBUNAL
“B” BENCH : BANGALORE**

**BEFORE SHRI. LAXMI PRASAD SAHU, ACCOUNTANT MEMBER
AND SHRI. SOUNDARARAJAN K, JUDICIAL MEMBER**

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|---------------------------|
| ITA No.1950/Bang/2024 |
| Assessment Year : 2016-17 |

| | | |
|--|-----|---------------------------------------|
| M/s. Mehta Gold Pvt. Ltd., No.969, Mehta Tower, Sherkhana Lane, Near Dharmaraya Swamy Temple, Nagarathpet, Bangalore – 560 002. PAN : AAHCM 4056 E | Vs. | DCIT, Circle – 1(2), Bangalore. |
| APPELLANT | | RESPONDENT |

| | | |
|-------------|---|---|
| Assessee by | : | Ms. Niharika, CA |
| Revenue by | : | Shri. Subramanian S, JCIT(DR)(ITAT), Bangalore. |

| | | |
|-----------------------|---|------------|
| Date of hearing | : | 01.05.2025 |
| Date of Pronouncement | : | 01.05.2025 |

ORDER

Per Laxmi Prasad Sahu, Accountant Member :

This appeal filed by the assessee is against the Order passed by the CIT(A) - II, Bangalore, vide DIN and Order No.ITBA/APL/M/250/2024-25/1067190072(1) dated 31.07.2024, for the Assessment Year 2016-17.

2. At the time of hearing, we noted that learned Counsel for the assessee has filed an application dated 31.01.2025 requesting for withdrawal of appeal as assessee has opted to settle the issue under VSV Scheme, 2024. Considering the request of the assessee, we are dismissing this appeal as withdrawn giving

liberty to the assessee to come in appeal before the Tribunal in case the issue is not resolved under VSV Scheme, 2024.

3. In the result, appeal filed by the assessee is dismissed as withdrawn.

Pronounced in the court on the date mentioned on the caption page.

Sd/-

(SOUNDARARAJAN K)
Judicial Member

Sd/-

(LAXMI PRASAD SAHU)
Accountant Member

Bangalore,

Dated : 01.05.2025.

/NS/*

Copy to:

1. Appellant 2. Respondent 3. Pr.CIT4.CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.